

# CENTRAL ELECTRICITY REGULATORY COMMISSION

NEW DELHI

## Petition No. 387/TT/2018

- Subject** : Determination of transmission tariff from COD to 31.3.2019 tariff for 400kV D/C Mundra UMPP-Bhuj (Triple Snowbird) Transmission Line along with extension of 400 kV Mundra UMPP Switchyard and 400 kV Bhuj Pooling Station under Transmission System Strengthening Associated with Mundra UMPP (Part-B).
- Date of Hearing** : 8.8.2019
- Coram** : Shri P.K. Pujari, Chairperson  
Dr. M. K. Iyer, Member  
Shri Indu Shekar Jha
- Petitioner** : Power Grid Corporation of India Limited (PGCIL)
- Respondents** : Madhya Pradesh Power Management Company Ltd (MPPMCL) & ors
- Parties present** : Shri Venkestan, Advocate, Tata power  
Shri Vikas Maini, Advocate, Tata power  
Ms. Suhael Buttan Advocate, Tata power  
Shri S.S. Raju, PGCIL  
Shri Zafrul Hasan, PGCIL  
Shri B.D Das, PGCIL

### Record of Proceedings

The representative of the petitioner submitted that the instant petition has been filed for determination of tariff for 400 kV D/C Mundra UMPP-Bhuj (Triple Snowbird) transmission line along with extension of 400 kV Mundra UMPP Switchyard and 400 kV Bhuj Pooling Station under Transmission System Strengthening Associated with Mundra UMPP (Part-B) from COD to 31.3.2019. As per the investment approval dated 22.7.2016, the schedule completion of the asset was 19.12.2018 against which the asset was initially anticipated to be put into commercial operation on 1.11.2018. He submitted that the instant asset was bifurcated into Asset-I : 400 kV D/C Mundra (CGPL)-Bhuj (Triple Snowbird) Ckt-2 line along with associated line bays at Mundra (CGPL) Generating station and 765/400 kV Bhuj Sub-station and Asset-II: 400 kV D/C Mundra (CGPL)-Bhuj (Triple Snowbird) Ckt-1 line along with associated line bays at Mundra (CGPL) Generating station and 765/400 kV Bhuj Sub-station. The assets were put into commercial on 20.3.2019 and 2.4.2019 respectively. He further submitted that CEA certificate, COD letter, WRLDC



certificate, RLDC Certificate and CMD certificate for Asset-1 has been furnished. He requested for grant of 90% of the Annual Fixed Charges (AFC) in terms of proviso (i) of Regulation 7(7) of the 2014 Tariff Regulations for inclusion in PoC computation. He further sought one week time to file the revised tariff Forms. Learned counsel for CGPL sought one week time to file its reply to the petition.

2. The Commission observed that Asset-I was put into commercial operation in the 2014-19 tariff period and Asset-II in the 2019-24 tariff period and directed the petitioner to file a separate petition claiming tariff for Asset-II as per the 2019 Tariff Regulations. The Commission further observed that final tariff for Asset-I would be granted and directed the petitioner to submit the revised tariff Forms as per the actual COD of Asset-I.

3. The Commission further directed the petitioner to submit the following information on affidavit with advance copy to the beneficiaries by 2.9.2019:-

- a) Auditor's Certificate along with Revised tariff forms of Asset-I based on actual COD;
- b) Reasons for time overrun along with chronology of events in the format below:-

| Activity                   | Period of activity |    |          |    | Reason(s) for Time overrun |
|----------------------------|--------------------|----|----------|----|----------------------------|
|                            | Planned            |    | Achieved |    |                            |
|                            | From               | To | From     | To |                            |
| LOA                        |                    |    |          |    |                            |
| Supplies                   |                    |    |          |    |                            |
| Foundation                 |                    |    |          |    |                            |
| Tower<br>Erection          |                    |    |          |    |                            |
| Stringing                  |                    |    |          |    |                            |
| Testing &<br>commissioning |                    |    |          |    |                            |

- c) Statement showing IDC discharged upto COD indicating rate of interest against all loan items (including loan from SBI).
- d) Year wise discharge of initial spares.
- e) Form-4A by clearly reconciling the liability amount claimed in Form 7.
- f) Revised Form 5 & 5B by mentioning the cost details as per Original IA and RCE and ensure that the cost as per Original IA and RCE of the element of the project tally with the total cost approved in IA & RCE.

4. The respondents are directed to file their reply by 13.9.2019 and the petitioner to file rejoinder, if any, by 20.9.2019. The parties are directed to comply with the directions within the specified timeline and no extension shall be granted on that account.



5. The petition shall be listed for hearing in due course for which separate notice will be issues.

By order of the Commission

sd/-  
(V. Sreenivas)  
Dy. Chief (Law)

